

(2023) 03 TDSAT CK 0014

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 37 Of 2021

Hathway Digital Ltd

APPELLANT

Vs

Deon Networks Pvt
Ltd

RESPONDENT

Date of Decision: March 7, 2023

Hon'ble Judges: Biresh Kumar, Registrar

Bench: Single Bench

Advocate: Nasir Husain, Bhishm Pratap

Judgement

Three weeks further time is prayed and allowed to the Petitioner to file their evidence affidavits. Mr. Bhishm Pratap appears on behalf of the

Respondents and submits that they have been recently engaged in the matter by the Respondents. One week's time is granted to the Respondents to

file fresh Vakalatnama in the matter. The Respondents may file their evidence affidavits within three weeks after filing of the same by the Petitioner.

Let the matter be listed for directions on 21st April, 2023.